

OFFICE OF THE DISTRICT JUDGE
DAKSHIN DINAJPUR AT BALURGHAT
ENGLISH DEPARTMENT

No. 96

Dated, Balurghat, the 09th July 2020

ORDER

It has been already noted today vide this office Order No.95 dated 09.07.2020 that Sri Antim Roy, Ld. Advocate, Balurghat Court had tested positive for COVID-19 in his test report dated 08.07.2020 and had come in contact with the judicial officers, court staff and other persons and as a result Ld. ADJ, 2nd court, Balurghat and her court's staff as well as Ld. CJM, Dakshin Dinajpur, Balurghat and his court's staff had to be sent to home quarantine on the advice of the CMOH, Dakshin Dinajpur, Balurghat.

Later in the evening two e-mails have been received wherefrom it transpires that Sri Ramkrishna Sarkar Bench Clerk of ADJ, 3rd Court, Balurghat had come in contact with Sri Antim Roy on 07.07.2020 and Bench Clerk of ADJ, FT Court, Balurghat had also come in contact with one COVID-19 positive patient and both the staff came in contact with other staff of this court later.

Considering the emergent situation that has arisen subsequently as stated above after passing of Order No.95 dated 09.07.2020 by the undersigned and considering the nature of spread of COVID-19 in the present scenario, the **judicial and administrative work of this judgeship shall remain suspended from 10.07.2020 (Friday) to 13.07.2020 (Monday)**.

Since a number of areas near and around the court premises, both at Balurghat and at Buniadpur, are stated as containment zones as per the order of the Government, proper and thorough sanitisation of both the court premises in their entirety is a prime necessity which have to be completed during this period.

The Nazir of District Judge's Court at Balurghat and the Nazir of Sub-divisional Court at Buniadpur are to take all necessary steps for the sanitisation process as mentioned herein above.

The order of the undersigned bearing No.68 dated 08.06.2020 extended till 10.07.2020 shall remain suspended until further order.

A copy of this order be communicated to the Hon'ble High Court at Calcutta through email. Considering the prevailing exceptional circumstances arising out of COVID-19 pandemic this order be circulated among all concerned via electronic mode of communication. In the emergent situation the order be also uploaded in the official website of the district judgeship for information to the Ld. Lawyers, Staff and litigant public at large.


Chandrani Mukherjee (Banerjee)


**District Judge,
Dakshin Dinajpur at Balurghat**

Memo. No. 689 (43)/G

Dated, Balurghat, the 09th July, 2020

Copy forwarded for information and taking necessary action to:

- 01-00) The Superintendent of Police, Dakshin Dinajpur
- 02-00) The CMOH, Dakshin Dinajpur
- 03-08) The Addl. Dist. & Sess. Judge, 1st /2nd /3rd / F.T./ Spl. Court, Balurghat/ Buniadpur
- 09-10) The C.J.M / A.C.J.M, Balurghat / Buniadpur
- 11-00) The Civil Judge (Sr. Division), Balurghat
- 12-14) The Judicial Magistrate / 2nd Court, Balurghat / Buniadpur
- 15-16) The Civil Judge (Jr. Division), Balurghat / Buniadpur
- 17-21) The Judge-in-Charge of Nezarath/Accounts/CD / F & S/ D.R.R, Balurghat
- 22-25) The Judge-in-Charge of Nezarath/Accounts/CD / F & S Buniadpur
- 26-00) The Secretary, District Legal Services Authority, Dakshin Dinajpur at Balurghat
- 27-00) The Principal Magistrate, JJB, Balurghat, Dakshin Dinajpur
- 28-00) The Secretary, Dakshin Dinajpur District Advocates' Bar Association, Balurghat
- 29-00) The Secretary, Gangarampur Sub-Divisional Advocates' Bar Association, Buniadpur
- 30-31) The Secretary, Law Clerk Association, Balurghat/ Buniadpur, Dakshin Dinajpur
- 32-39) The G.P./P. P./P.P.-in-Ch./A.P.P., Balurghat/ Buniadpur, Dakshin Dinajpur
- 40-00) The Secretary, Moktiar Bar Association, Balurghat
- 41-42) The Court Inspector / GRO, Balurghat Court, Balurghat
- 43-00) District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat


District Judge
Dakshin Dinajpur at Balurghat